

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL No. 115 of 2011 &
IA- 187 of 2011

Dated: 14th September, 2011

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

**Reliance Infrastructure Ltd. & Ors.Appellant (s)
Versus**

Maharashtra Electricity Regulation Comm. & Anr. ... Respondent (s)

Counsel for the Appellant (s) : Mr. Hasan Murtaza

Counsel for the Respondent (s) Mr. Hemant Singh & Ms. Surbhi Sharma for R.2

ORDER

The learned counsel for the Respondent has filed reply to the I.A. and seeks some time to file the reply to the main Appeal. Accordingly, he is directed to file the same on or before 20.09.2011 after serving copy on the other side.

Post the matter on **20.09.2011.**

(V. J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS